

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 276 OF 2017

IN

APPEAL NO. 112 OF 2016

Dated: 19th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Gujarat Granito Manufacturer's Association ...Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.1

Mr. M.G.Ramachandran
Mr. Anand K.Ganesan
Ms. Swapna Seshadri for R. 2 & 3

ORDER

IA NO.276 OF 2017

(Appl. for withdrawal of Appeal)

Learned counsel for the appellant states that he has instructions to withdraw the appeal as the appellant is not interested in prosecuting the appeal.

The Appeal, is therefore, allowed to be withdrawn and is disposed of as such.

**(I.J.Kapoor)
Technical Member**

Ts/kt

**(Justice Ranjana P. Desai)
Chairperson**